

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-90(ND)/2017

IN THE MATTER OF:

M/s. TV 18 Broadcast Ltd.

.... Applicant/Petitioner

Vs.

Amarpali Media Vision Broadcast Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.03.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Mayank Goel, Resolution Professional
For the Respondent :

ORDER

The matter concerning Amarpali Group are posted for hearing on 3rd April, 2018.

An application has been filed for keeping the CIRP period in abeyance as Hon'ble the Supreme Court has directed the Group companies to immediately complete the pending construction.

Accordingly, hearing is deferred to 3rd April, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

05.03.2018
V.Sethi